



1

WP-27918-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 4th OF AUGUST, 2025

WRIT PETITION No. 27918 of 2025

M/S PUSHPENDRA SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Kunal Thakre - Advocate for the petitioner.

Shri Swapnil Ganguly - Deputy Advocate General for the respondent/State.
.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for respondent submits that a proposal has been sent by the Collector for abandoning the subject project. He submits that in case the project is abandoned then necessary consequential refund of the security deposit shall take place.

In view of the above statement, learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to approach afresh if need so arises.

Petition is dismissed as withdrawn with the liberty prayed for.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

